

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

OA No. 061/962/2020

This the 5th day of November, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Ishan Savaysachi Chopra, age 30 years, S/o Jagdish Raj Chopra, 35/10 Swaran Vihar, Post Office Muthi, Jammu.

.....Applicant

(Advocate: Mr. Sachin Dogra)

Versus

1. Union Territory of J&K, through Principal Secretary, Housing and Urban Development Department, Govt. of J&K – 180001.
2. Director, Urban Local Bodies, Jammu – 180001.
3. Under Secretary, Housing and Urban Development Department, Government of J&K – 180001.
4. J&K Service Selection Board, through its Secretary – 180001.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

**ORDER
[ORAL]**

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

During the course of arguments, learned counsel for the applicant submitted that he will be satisfied if a direction is given to respondents/

competent authority to consider and decide the representation of the applicant within a stipulated period of time.



2. Looking to the limited prayer made by learned counsel for the applicant, O.A is disposed of at the admission stage itself with a direction to the respondent Nos. 1 and 2/competent authority to consider and decide the representation of the applicant by passing a reasoned and speaking order in accordance with rules within a period of two weeks from the date of receipt of a certified copy of this order with intimation to the applicant.

3. It is made clear that we have not entered into the merits of the case. No costs.

(ANAND MATHUR)
MEMBER (A)
Piyush/-

(RAKESH SAGAR JAIN)
MEMBER (J)